

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

STARRED QUESTION NO:592
ANSWERED ON:07.05.2002
ALLOTMENT OF GOVERNMENT FLATS TO IMPORTANT PERSONS
RAMDAS ATHAWALE

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Delhi High Court has pulled up the concerned Cabinet Committee in September, 2001 regarding allotment of Government flats to important persons in Delhi;
- (b) if so, whether the Delhi High Court was of the view that Government flats were being allotted to these people without adhering to any rules and guidelines;
- (c) if so, the reaction of the Government thereto;
- (d) whether the Delhi High Court has asked the Union Government to furnish the details of policy and guidelines regarding allotment of Government flats;
- (e) if so, the details thereof; and
- (f) the details of policy/guidelines furnished/proposed to be furnished by the Government to the Court?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI ANANTH KUMAR)

(a)to(f): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.592 FOR 7.5.2002, REGARDING ALLOTMENT OF GOVERNMENT FLATS TO IMPORTANT PERSONS.

(a)to(c): No, Sir.

(d)to(f): The Hon`ble High Court of Delhi on 22.5.2000 had directed the Government to file guidelines governing allotment of Government accommodation to various categories of persons/organisations. Accordingly, copies of guidelines were filed through an Affidavit on 13.7.2000. Subsequent revised guidelines regarding allotment of accommodation to Political Parties were also filed on 5.1.2001.